

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NOS. 356 & 359 OF 2018 IN
DFR NO. 741 OF 2018

Dated: 20th March, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

M/s Green Infra Wind Power Generation Ltd. ... Appellant(s)
Vs. ...
Karnataka Electricity Regulatory Commission & Ors. ... Respondent(s)

Counsel for the Appellant (s) : Mr. Vishrov Mukherjee

Counsel for the Respondent(s) : -----

ORDER

(IA NO. 359 OF 2018 – FOR WAIVER OF COURT FEES)

The learned counsel, Mr. Vishrov Mukerjee, appearing for the Appellant undertakes to deposit the Court Fees within two days.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

The learned counsel appearing for the Appellant is permitted to deposit the Court Fees within two days i.e. by 21.03.2018.

With these observations, the IA No. 359 of 2018 is disposed of.

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DFR NO. 741 OF 2018

Registry is directed to list this matter on 22.03.2018 after ensuring that the court fees has been deposited by the Appellant.

(S.D. Dubey)
Technical Member
js/vt

(Justice N.K. Patil)
Judicial Member